

About 11 States are there who have not yet issued such licenses and have shown some difficulties. They are also being persuaded to accept the issue of composite licences.

SHRI VIJAY N. PATIL: Mr. Speaker, Sir, under the Public distribution System, we have seen that in small villages generally the shops are very small. The person has to satisfy himself with a very small amount of commission which he gets over the sale of controlled commodities, like sugar, rice, palm oil, kerosene and other essential commodities. I want to know, whether the Government will consider increasing of this commission so that the small retail shop owners can earn better through honest means.

SHRI D. L. BAITHA: This is mainly for the State Government to consider because we generally make available our foodgrains and other commodities to the State Governments. We give them at our Central issue prices. Now, it is for the State Government to see and to increase it if they do not earn sufficient profits and if there are not sufficient outlets, they can increase that also.

SHRI AJIT KUMAR SAHA: May I know from the hon. Minister whether there is any proposal to take over the wholesale and retail trade by the Central Government if so, what are the reactions of the States? (*Interruptions*)

MR. SPEAKER: He is asking whether you are going to take over the wholesale and retail trade in your hands.

(*Interruptions*)

SHRI D. L. BAITHA: How can the Central Government take over the retail trade? At present the policy which is followed is that we only make grains available to the State Government; and they have their wholesale

and retail policy. They arrange to reach them to the consumers through their outlets. The Central Government does not intend to take over wholesale or retail trade.

[*Translation*]

SHRI K. D. SULTANPURI: Mr. Speaker, Sir, I would like to know from the hon. Minister through you whether the Government propose to take under its control the Vanaspati Mills and give them license on the analogy of flour Mills in the States, which has proved very helpful in public distribution system, to solve the vananspati crisis.

SHRI D.L. BAITHA: We supply oil to those mills, and they produce vanaspati ghee out of it. Therefore, the question of giving license does not arise.

[*English*]

NCDC New Projects

*1004. PROF. NARAIN CHAND PARASHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Cooperative Development Corporation has approved the programme for launching the Integrated Cooperative Development Project in 250 Blocks of 50 Districts of the Country during the Seventh Plan;

(b) if so, the names of the Blocks where the projects have already been started alongwith the names of those Blocks which would be covered during the remaining years of the Plan; and

(c) the broad pattern of functioning of the projects?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF

AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (c). A statement is given below:-

STATEMENT

(a) Integrated Cooperative Development Project (ICDP) covering 250 Blocks in

50 Districts has been approved in December, 1986 as a Centrally Sponsored Scheme to be implemented through National Cooperative Development Corporation.

(b) By March 1988 the scheme has been approved for 46 Blocks in 11 District in 9 States. A list of these Blocks is given below:-

<i>State</i>	<i>Distt. Approved</i>	<i>Blocks covered</i>
1	2	3
West Bengal	Nadia	i) Ranaghat-II ii) Hanskali iii) Haringhata iv) Nakashipar v) Chakdah
Himachal Pradesh	Bilaspur	i) Jhandutta ii) Ghumarwin iii) Sadar
	Sirmour	i) Shillai ii) Paontasahib iii) Nahan iv) Sangarh v) Pachhad
Manipur	Bishanpur	i) Bishanpur ii) Moirang
Meghalaya	East Khasi Hills	i) Myllisum

1	2	3
Karnataka	Bangalore (Rural)	ii) Mawphalanp iii) Mawrengknet iv) Shellabholaganj v) Umaning i) Anekal ii) Channapatra iii) Daddabalpur iv) Magadi v) Ramanagram
Bihar	Bhojpur	i) Buxar ii) Dumraon iii) Itarhi iv) Rajpur v) Nawangar
	Rohtas	i) Dinara ii) Nasariganj iii) Vikramganj iv) Dehiri
Kerala	Wynad	i) Kalpetha ii) Sultan's Batery iii) Manantoddy.
Madhya Pradesh	Durg	i) Durg

1

2

3

Nagaland

Kohima

- ii) Patan
- iii) Gunderdehi
- iii) Balod
- v) Dendilechara
- i) Kohima
- ii) Jalukie
- iii) Tseninyu
- iv) Madziphema

Besides, 18 more Districts have been identified for implementation of this project and the project Reports are under preparation

(c) The total project cost is envisaged at Rs 150 crore, of which Rs 105 crores, constituting 70% is loan from NCDC to the concerned State Government and Rs 45 crore, constituting 30% is subsidy. Subsidy is shared equally between Government of India and the State Government except in case of special category States where 100% subsidy is met by Government of India. Under the Scheme assistance is provided for preparation of Project Report and thereafter for creation of infrastructural facilities, like godowns, minor processing units, strong room, cash counters, etc. Margin money and Share-Capital loan is also provided. The Scheme also envisaged provision of subsidy for manpower development, training and managerial assistance and incentives

PROF NARAIN CHAND PARASHAR

I have read the statement carefully, and I find

that 18 more districts are to be selected for this purpose. May I know if the Hamirpur district of Himachal Pradesh is also to be included in this list of 18 districts?

SHRI SHYAM LAL YADAV That will also be included, and the project study is going on

PROF NARAIN CHAND PARASHAR From the statement it appears that Rs 150 crores have been provided, of which Rs 105 crores constituting 70% are loans from NCDC, and the remaining Rs 45 crores constituting 30% are subsidy. This amount is shared between Government of India and the State Government, excepting States which are called Special Category States where 100% is met by Government of India. So, in view of the preference being given to Special Category States, may I know whether the Special Category States would be given greater coverage in the selection of these districts -not only the ones that have been selected but also those to be selected in future?

SHRI SHYAM LAL YADAV: In the Special category States, we have in all ten States—seven from the north-eastern region and then Sikkim, Jammu and Kashmir, and Himachal Pradesh. The Policy is to give 100% subsidy from Government of India itself. There is no share from the State Government. All the blocks which would be selected under this scheme will given this subsidy. At present, there is no proposal to take in any other block, because to implement the scheme in 50 districts and 250 blocks, itself will take us into the 8th Plan as well. So, this cannot be done during this plan. That is why it is not possible to take many more blocks, or any other block beyond this number.

SHRI M. RAGHUMA REDDY: I have gone through this statement of the hon. Minister. Unfortunately, Andhra does not find a place in this list. May I know from the hon. Minister whether he is considering any one of the districts in Andhra Pradesh; and if so, what are they?

SHRI SHYAM LAL YADAV: The status report as on 28th April 1988 includes two districts from Andhra Pradesh, for which consultancy has been approved. Some assistance for the Project Report has also been sanctioned.

SHRI M. RAGHUMA REDDY: What are the districts?

SHRI SHYAM LAL YADAV: I do not have the list. There are about 38 districts in 25 States.

SHRICHINTAMANI JENA: I have been raising my hand from the very beginning.

MR. SPEAKER: Sometimes you get it, sometimes you don't get it.

SHRI BRAJAMOHAN MOHANTY: What is the criterion for approving a district of a State? Is the backwardness of a district taken into consideration and a very important consideration?

SHRI SHYAM LAL YADAV: The consideration is to see that the cooperative movement is not much developed there and at the same time it is not very weak also. Therefore, we have to strengthen the cooperative movement; that is the main criterion for selecting these blocks in a district. If a district is selected, three blocks are selected in that district. Then we give assistance, as I have said in my main reply itself. "Under the Scheme, assistance is provided for preparation of Project Report and thereafter for creation of infrastructural facilities, like godowns, minor processing units, strong room, cash counters, etc. Margin money and share-Capital loan is also provided. The Scheme also envisages provision of subsidy for manpower development, training and managerial assistance and incentives. " These are the grounds on which we approve a district. They have already been done. I would like to inform the hon. Member about Andhra Pradesh. The Districts of Nizamabad, and East Godavari have been selected.

SHRI RAM SINGH YADAV: I have gone through the reply. So far as the identification of districts is concerned, I have not found a single block from Rajasthan. What are the reasons why not a single block has been identified or selected from the State of Rajasthan? Would you look into that and see that Rajasthan may also be given due consideration for selecting blocks under the proposed scheme?

SHRI SHYAM LAL YADAV: Two districts have been selected in Rajasthan. Consultancy has been approved and assistance has also been sanctioned for preparing a Project Report.